In The Central Administrative Tribunal
Jaipur Bench, Jaipur

OA./TA/MP No. 41/2000

M.L.Jain Versus Union of India and ors.

Date of Order	Orders
2.8.2000	Mr. Anurag Kulshrestha, proxy counsel to Mr. Virendra Lodha, counsel for the applicant Mr. P.C.Sharma, proxy counsel to Mr. Sanjay Pareek, counsel for respondents Nos. 1 and 2. Mr. S.K.Jain, proxy counsel to Mr. U.D.Sharma, counsel for respondent No.3 The learned counsel for the applicant submits that in view of the orders issued by the Government of Rajasthar dated 9.6.2000, this Original Application has become infructuous. In view of the submissions made by the learned counsel for the applicant to which there is no objection from the counsels of the respondents, we dispose of this Original Application as having become infructuous and the interim direction issued in this case stands vacated. (N.P.NAWANI) Adm. Member (S.K.AGARWAL) Judl.Member

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